

Rep. by Act 58 of 1956, 3. 2 + sch 2 (Conf 26.12.60)

THE HINDU MARRIAGE (AMENDMENT) ACT, 1956
ACT NO. 73 OF 1956

An Act to amend the Hindu Marriage Act, 1955.

[20th December, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Hindu Marriage (Amendment) Act, 1956.

Amendment of section 10. 2. In clause (d) of sub-section (1) of section 10 of the Hindu Marriage Act, 1955, for the words "has immediately before", the words "has, for a period of not less than three years immediately preceding" shall be substituted.